

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

CORAM:

Appeal No. (IB) 249 (ND) 2018

**PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
11.05.2018**

NAME OF THE COMPANY: M/s Global Interactive Malls Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 10 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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For the Petitioner: Mr. Aditya Sharma, Advocate

For the Respondent: Mr. Rajendra Beniwal, Advocate

ORDER

Reply of the SIDBI is before us. Objection to the Corporate Debtor's prayer is made on grounds of certain technical defects. It is observed that these are the curable defects and therefore it would be expedient to direct the Corporate Debtor to remove the defects. Let steps be taken.

To come up on 17th May, 2018.



**(Deepa Krishan)
Member (T)**



**(Ina Malhotra)
Member (J)**